

IN THE COURT OF SESSIONS AT CHENNAI

**Present : Tmt.S.Alli, M.L.,**

**Principal Sessions Judge.**

Wednesday, the 3<sup>rd</sup> day of August, 2022.

**Crl.M.P.No.13753/2022**

in

**D-2, Anna Salai P.S. Crime No.168/2022**

1. S.Rajesh

2. B.Suresh

.. Petitioners/Accused

Vs.

State Rep. by

The Inspector of Police,

D-2, Anna Salai Police Station,

Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of M/s.T.K.S.Gandhi, M.Arun and N.Sangar, Counsel for the petitioner and of CPP for respondent and upon hearing both sides, this Court delivered the following,

**ORDER**

1. The petitioners, who were arrested on 26.7.2022 for the offences punishable under Section 392 and 397 of IPC in Crime No.168/2022 on the file of the respondent police, seek bail.

2. Learned counsel for the petitioners submits that the petitioners are innocent and they have not committed any offence as alleged. The petitioners are in custody from 26.7.2022. Hence, the petitioners may be granted bail.

3. On the other hand, the learned CPP strongly opposed the petition stating that the petitioners along with other accused waylaid the defacto complainant, assaulted him with knife and robbed Rs.20,00,000/- from him. Out of Rs.20,00,000/-, Rs.2,80,500/- only recovered. The police have also recovered three bikes and investigation is pending.

4. Huge amount of Rs.20 lakhs involved in this case. Only Rs.2,80,500/- has been recovered and the balance amount has to be recovered. The petitioner was arrested very recently on 26.7.2022 and investigation is at the preliminary stage. Considering the nature of case, amount involved and duration of custody, this court is not inclined to grant bail.

5. Petition is dismissed.

Delivered by me today in open court.

IN THE COURT OF SESSIONS AT CHENNAI

**Present : Tmt.S.Alli, M.L.,**

**Principal Sessions Judge.**

Wednesday, the 3<sup>rd</sup> day of August, 2022.

**Crl.M.P.No.13521/2022**

in

**R-4, Soundarapandiyanar Angadi P.S. Crime No.162/2022**

Vasantha Priyan

.. Petitioner/Accused

Vs.

State Rep. by  
The Inspector of Police,  
R-4, Soundarapandiyanar Angadi Police Station,  
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of M/s.I.MD Arif, J.Saravanakumar, R.Manikandan, L.Leo Valan and K.Monika, Counsel for the petitioner and of CPP for respondent and upon hearing both sides, this Court delivered the following,

**ORDER**

1. The petitioner, who was arrested on 20.7.2022 for the offences punishable under Section 341, 294(b), 336, 427, 392, 397 and 506(ii) of IPC in Crime No.162/2022 on the file of the respondent police, seeks bail.

2. Learned counsel for the petitioner submits that the petitioner is innocent and he has not committed any offence as alleged. The petitioner is in custody for about 15 days. Hence, the petitioner may be granted bail.

3. On the other hand, the learned CPP submits that the petitioner went to the tiffin-shop of the defacto complainant and after having food he refused to pay money for the same. When the defacto complainant demanded money, the accused threatened him and at knife point, robbed Rs.5,000/- from him. Amount has not been recovered and one knife has been recovered. The petitioner is having 9 previous cases and strongly opposed the petition.

4. The allegation is that the petitioner went to the shop of the defacto complainant and after having food, he refused to pay money for the same. Further, it is alleged that the petitioner robbed Rs.5,000/- from the defacto complainant. The petitioner was arrested

only on 20.7.2022. He is having 9 previous cases. Considering the nature of case, duration of custody and bad antecedents, this court is not inclined to grant bail.

5. Petition is dismissed.

Delivered by me today in open court.

ss

**Principal Sessions Judge**

IN THE COURT OF SESSIONS AT CHENNAI

**Present : Tmt.S.Alli, M.L.,**

**Principal Sessions Judge.**

Wednesday, the 3<sup>rd</sup> day of August, 2022.

**Crl.M.P.No.13750/2022**

in

**K-10, Koyambedu P.S. Crime No.228/2022**

1. Durai @ Duraimurugan
2. Surya

.. Petitioners/Accused

Vs.

State Rep. by  
The Inspector of Police,  
K-10, Koyambedu Police Station,  
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of M/s.D.Jaisankar, D.Manoj Kumar, D.Karthick, R.Ram Kumar and S.Pavithra, Counsel for the petitioner and of CPP for respondent and upon hearing both sides, this Court delivered the following,

**ORDER**

1. The petitioners, who were arrested on 28.6.2022 for the offences punishable under Section 294(b), 341, 392, 336, 427 and 506(ii) of IPC in Crime No.228/2022 on the file of the respondent police, seek bail.

2. Learned counsel for the petitioners submits that the petitioners are innocent and they have not committed any offence as alleged. Initially, the petitioners were arrested in Cr.No.228/2022, thereafter, they were implicated in Cr.No.229/2022. The petitioners are in custody for 36 days. Hence, the petitioners may be granted bail.

3. On the other hand, the learned CPP submits that the petitioners waylaid the defacto complainant and robbed Rs.450/- and a cellphone from him at knife point. Properties have not been recovered. The 1<sup>st</sup> petitioner is having three previous cases and 2<sup>nd</sup> petitioner is having four previous cases.

4. The petitioners are in custody from 28.6.2022. By this time, investigation is almost completed. Considering the nature of case and duration of custody, this court is inclined to grant bail.

5. Accordingly, the petitioners are ordered to be released on bail on their executing a bond for a sum of Rs.10,000/- each (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned V Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioners shall appear before the respondent police daily at 10.30 a.m. until further orders.

(c) the petitioners shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioners shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the petitioners in accordance with law as if the conditions have been imposed and the petitioners released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioners thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today in open court.

**Principal Sessions Judge**

Copy to :

1. The learned V Metropolitan Magistrate, Chennai.
2. The Superintendent, Central Prison, Puzhal, Chennai.

ss

Crl.M.P.No.13750/2022

IN THE COURT OF SESSIONS AT CHENNAI

**Present : Tmt.S.Alli, M.L.,**

**Principal Sessions Judge.**

Wednesday, the 3<sup>rd</sup> day of August, 2022.

**Crl.M.P.No.13751/2022**

in

**K-10, Koyambedu P.S. Crime No.229/2022**

1. Durai @ Duraimurugan
2. Surya

.. Petitioners/Accused

Vs.

State Rep. by  
The Inspector of Police,  
K-10, Koyambedu Police Station,  
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of M/s.D.Jaisankar, D.Manoj Kumar, D.Karthick, R.Ram Kumar and S.Pavithra, Counsel for the petitioner and of CPP for respondent and upon hearing both sides, this Court delivered the following,

**ORDER**

1. The petitioners, who were arrested on 28.6.2022 for the offences punishable under Section 341, 397 r/w 511 of IPC in Crime No.229/2022 on the file of the respondent police, seek bail.

2. Learned counsel for the petitioners submits that the petitioners are innocent and they have not committed any offence as alleged. Initially, the petitioners were arrested in Cr.No.228/2022, thereafter, they were implicated in Cr.No.229/2022. The petitioners are in custody for 36 days. Hence, the petitioners may be granted bail.

3. On the other hand, the learned CPP submits that the petitioners waylaid the defacto complainant and demanded his cellphone. When the defacto complainant refused to give the cellphone, the accused assaulted him with knife and caused injuries to him. The 1<sup>st</sup> petitioner is having three previous cases and 2<sup>nd</sup> petitioner is having four previous cases.

4. The petitioners are in custody from 28.6.2022. By this time, investigation is almost completed. Considering the nature of case and duration of custody, this court is inclined to grant bail.

5. Accordingly, the petitioners are ordered to be released on bail on their executing a bond for a sum of Rs.10,000/- each (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned V Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioners shall appear before the respondent police daily at 10.30 a.m. until further orders.

(c) the petitioners shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioners shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the petitioners in accordance with law as if the conditions have been imposed and the petitioners released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioners thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today in open court.

**Principal Sessions Judge**

Copy to :

1. The learned V Metropolitan Magistrate, Chennai.
2. The Superintendent, Central Prison, Puzhal, Chennai.

ss

Crl.M.P.No.13751/2022

IN THE COURT OF SESSIONS AT CHENNAI

**Present : Tmt.S.Alli, M.L.,**

**Principal Sessions Judge.**

Wednesday, the 3<sup>rd</sup> day of August, 2022.

**Crl.M.P.No.13756/2022**

in

**H-5, New Washermenpet P.S. Crime No.484/2022**

S.Kumaran

.. Petitioner/Accused

Vs.

State Rep. by  
The Inspector of Police,  
H-5, New Washermenpet Police Station,  
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of M/s.E.Ashok Kumar, V.Anbarasu, M.Saravanan, V.P.Veeramani and G.Vinoth Kumar, Counsel for the petitioner and of CPP for respondent and upon hearing both sides, this Court delivered the following,

**ORDER**

1. The petitioner, who was arrested on 21.7.2022 for the offences punishable under Section 4(1-A) and 4(1-a) of TNP Act in Crime No.484/2022 on the file of the respondent police, seeks bail.

2. Learned counsel for the petitioner submits that the petitioner is innocent and he has not committed any offence as alleged. The petitioner is in custody from 21.7.2022. Hence, the petitioner may be granted bail.

3. On the other hand, the learned CPP submits that the petitioner was selling liquor without any valid licence. 139 bottles of brandy has been recovered from the petitioner. The petitioner is having 14 previous cases and strongly opposed the petition.

4. The petitioner is having 14 previous cases. He was arrested only on 21.7.2022. Considering the duration of custody and bad antecedents of the petitioner, this court is not inclined to grant bail.

5. Petition is dismissed.

Delivered by me today in open court.

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Tmt.S.Alli, M.L.,**

**Principal Sessions Judge.**

**Wednesday, the 3<sup>rd</sup> day of August, 2022**

**Crl.M.P.No.13790/2022**

in

Crl.R.C.No.129/2022

against

M.P.No.15/2022

in

RC No.54/Sec.Pro/DCP Triplicane/2022

in

F-5, Choolaimedu P.S Sl. No.14/2022 u/s 107 Cr.P.C.

Karan @ Karan Kumar

... Petitioner / Petitioner / Respondent /  
Accused

Vs.

1. The Executive Magistrate cum Deputy Commissioner  
of Police, Triplicane District, Chennai.

2. The Inspector of Police,  
F-5, Choolaimedu Police Station,  
Chennai.

.. Respondents/Respondents/Petitioners/  
Complainant

This petition is coming on this day before me for hearing in the presence of M/s.M.Ramesh Babu, K.Senthil Kumar, V.Basker and K.Dinesh Kumar, Counsel for the petitioner and upon hearing the petitioner's side, this Court delivered the following:

**ORDER**

1. The petitioner in the above case seeks suspension of sentence pending disposal of the revision petition.

2. The Petitioner herein is the accused in M.P.No.15/2022 in RC No.54/Sec.Pro/DCP Triplicane/2022 in F-5, Choolaimedu P.S Sl.No.14/2022 on the file of the 1<sup>st</sup> respondent and he was convicted and sentenced to undergo imprisonment for 256 days for violation of bond executed u/s 107 of Cr.P.C. as per the order dated 21.6.2022.

4. Learned counsel for the petitioner would submit that the petitioner has fair chance of success in the revision. Hence, prays to suspend the sentence.

5. This Court has also perused the revision petition and the submission made by the petitioner's counsel.

6. The learned counsel for the petitioner would further submit that the accused will not abscond and would be available to undergo the sentence, if the appellate Court confirms the order passed by the Executive Magistrate. As already stated supra, the Petitioner / Accused was ordered to undergo imprisonment for a period of 256 days and in these circumstances, it may not be right to hold that the petitioner has to serve the sentence during the pendency of the revision.

7. Hence, the order passed by the 1<sup>st</sup> respondent / Executive Magistrate is hereby stayed till the disposal of the revision and the petitioner is ordered to be enlarged on bail on his executing a bond for Rs.10,000/- with two sureties each for a likesum to the satisfaction of the XVII Metropolitan Magistrate, Chennai.

8. The Revision has been made over to XIX Additional Sessions Court, Chennai.

9. The Revision is posted on 24.8.2022.

Delivered by me today in the open court.

**Principal Sessions Judge.**

**Copy to :**

1. The XVII Metropolitan Magistrate, Chennai.
2. The Superintendent, Central Prison, Puzhal, Chennai.
3. The Deputy Commissioner of Police, Triplicane District, Chennai.

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